

IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH

C.A. (CAA)No.37/BB/2017

IN THE MATTER OF  
LIFETREE CYBERWORKS PRIVATE LIMITED  
AND  
TECNOTREE CONVERGENCE PRIVATE LIMITED  
AND  
TECNOTREE INDIA PRIVATE LIMITED

Judgement/Order delivered on: 26<sup>TH</sup> July 2017

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)  
Hon'ble Shri Ashok Kumar Mishra, Member (Technical)

For the Petitioner (s) 1. Mr. Sharan A.Kukreja, Counsel  
2. Ms. Shruti Jere, Counsel

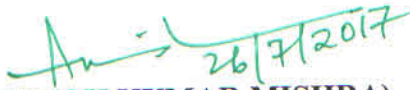
Per : Hon'ble Shri Ashok Kumar Mishra, Member (Technical) - Author


AMENDED ORDER

This Memo is filed on behalf of the Applicant Company seeking for clarification of the order dated 17<sup>th</sup> July 2017. It is contended on behalf of the Petitioner Company that, order dated 17<sup>th</sup> July 2017 does not provide for quorum for the meetings of Shareholders and Unsecured Creditors. Therefore, this Memo is filed seeking clarification with regards to quorum for the said meetings of Shareholders and Unsecured Creditors as ordered by this Tribunal dated 17<sup>th</sup> July 2017.

We have seen the order dated 17<sup>th</sup> July 2017. It is true that, the order does not provide for quorum for the Meetings of Shareholders and Unsecured Creditors. Therefore, it is necessary to pass an order fixing quorum for the meetings of Shareholders and Unsecured Creditors.

This Tribunal orders that, quorum for the Shareholders and Unsecured Creditors for the meetings is 2 (two). This clarification order is to be read with order dated 17<sup>th</sup> July 2017.

  
(ASHOK KUMAR MISHRA)  
MEMBER, TECHNICAL

  
(RATAKONDA MURALI)  
MEMBER, JUDICIAL